

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

Before Sh. Amit Shukla, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 3663/Del/2017 : Asstt. Year : 2009-10

N.L.B. Charitable Trust 5- Ambedkar Bhawan, Subhaarti Puram, NH- 58, Delhi	Vs	Assistant Commissioner Income Tax, (Central Circle) Meerut
(APPELLANT)		(RESPONDENT)
PAN No. AABTN0664N		

Assessee by : Sh. Kalrav Malhotra, Adv.

Revenue by : Sh. B.M. Singh, Sr. DR

Date of Hearing: 11.11.2021

Date of Pronouncement: 22 .11.2021

ORDER

Per Dr. B.R.R.Kumar, AM

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-Aligarh, dated 30.03.2017.

2. At the outset, it was brought to the notice of bench by the Id. Sr. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Scheme, 2020" and has already submitted Form 1 and 2.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous with liberty to assessee to approach the Tribunal in case the "Form 3" has not been issued by the designated authority.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 22/11/2021.

Sd/-

(Amit Shukla)
JUDICIAL MEMBER

Sd/-

(Dr. B. R. R. Kumar)
ACCOUNTANT MEMBER

Dated: 22/11/2021

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi